

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.104

CP (IB) No. 137/Chd/Hry/2023

IN THE MATTER OF:

Dinesh Gupta

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 03.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the petitioner : Mr. Vishav Bharti Gupta, Advocate

For the SBI : Mr. Rakshit Gupta, Advocate

For the UCO Bank : Mr. Laxman Singh Khataria, Chief
Manager in person

For the one of the : Mr. Aravind Gopinathan, Advocate
Financial Creditor-Tamil
Nadu Mercentile Bank Ltd.
in IA No.2434/2023

ORDER

The Vakalatnama filed on behalf of the respondent-Bank vide diary No.01547/3 dated 26.06.2024 and the affidavit of service vide diary No.01547/4 dated 01.07.2024 are taken on record.

The counsel for the RP/IRP are directed to serve a copy to all the 9 creditors to enable this Adjudicating Authority to consider the report and to file the objections by the Creditors in this matter within next 15 days. 10 days' time is granted to the RP for serving the report and thereafter 2 week days' time is granted to the Creditors to file their report. Let the matter be posted after 10 days. Let the matter be posted to 20.08.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

Priyanka
03.07.2024